

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.208
Co.Appeal 43 of 2017

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Smt Abha Goenka & Ors

.....Applicant

V/s

CTM Syntex (India) Ltd & Ors

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. Mis. Mega Jani Adv a.w. Ms. Shilpi Thappar, PCS

For the Respondent

:Mr. Ravi Pahwa, Adv. Mr. Amin Agarwal, R-3 in person

ORDER
(Hybrid Mode)

In compliance of last order, the Applicant No. 1 Ms. Aabha Goyanka is physically present today for herself and on behalf of other two applicants.

Further, in compliance of last order dated 28.06.2024 the Respondent No. 3 has produced the original share certificate before us. A xerox copy of the same is annexed with the reply filed by Respondent No. 1 to 4 from page no. 327 to 336. The Respondent No. 3 has also produced before us the statement of Bank account of Bank of Baroda in original. A xerox copy of the same is annexed with the reply as annexure R-2 which runs from page no. 337 to 338. The original share certificates as well as account statement was shown to the counsel for the applicant. The applicant no. 1 appears physically in court and confirms that the xerox copies attached with reply are the same as of the original and further that these are the original share certificate Thereafter, the original share certificate and account statement returned to Respondent No. 3.

Further the applicant no. 1 and 2 has filed two separate affidavits vide inward diary no. 5364 and 5365 on 08.07.2024 with a copy to the opposite counsel the same is taken on record.

We have heard the counsel from both the sides and perused the record **reserved for order.**

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)